

BEFORE THE NATIONAL GREEN TRIBUNAL

WESTERN ZONE BENCH, PUNE

APPEAL NO. 39 OF 2022 (WZ)



IN THE MATTER OF: -

TALOJA MANUFACTURERS
ASSOCIATION

APPELLANT

VERSUS

UNION OF INDIA & ORS.

RESPONDENTS

REPLY AFFIDAVIT ON BEHALF OF RESPONDENT NO. 2,
CENTRAL POLLUTION CONTROL BOARD (CPCB)

I, Bharat Kumar Sharma, S/o Shri. D.P Vishwakarma, aged 49 years, working as Scientist 'F' and Regional Director in the Regional Directorate, Central Pollution Control Board, Pune, do hereby solemnly affirm and declare as under:

That I, in the capacity of Scientist 'F' of the Central Pollution Control Board (hereinafter referred as CPCB) am fully conversant with the facts of the case and hence, competent to swear this reply affidavit on behalf of the Respondent No. 2.

That the Central Pollution Control Board (CPCB) has been constituted under section 3 of the Water (Prevention & Control of Pollution) Act, 1974. Vide Section 4 of the Air (Prevention & Control of Pollution) Act, 1981 the provisions of this Act are also exercised by Central Pollution Control Board. After enactment of the Environment (Protection) Act, 1986, which is an Umbrella Act for abatement of pollution and matter related to environment, the Central Pollution Control Board has been delegated powers to regulate the provisions of this Act also. However, within the federal structure in the Country, there are State Pollution Control Boards/Pollution Control Committees in every



State/Union Territory constituted under section 4 of the Water (Prevention and Control of Pollution) Act, 1974 and section 6 of the Air (Prevention and Control of Pollution) Act, 1981 and are responsible for implementation of the provisions of both the Acts.

That for effective management of Hazardous waste, Ministry of Environment Forest and Climate Change has notified Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 (hereinafter called as HOWM Rules 2016) vide G.S.R No. 395 (E) on 04/04/2016 which have superseded the previous Rules of 2008 & 1989. As per the prevailing HOWM Rules, 2016, CPCB has been entrusted with responsibility for preparation and updation of guidelines/SOPs for management of Hazardous waste and monitoring of compliance of the regulations/guidelines issued are among the duties of the concerned State Pollution Control Board (SPCB)/Pollution Control Committee (PCC).

Parawise Reply:

1. That the averments made under Paras 1 to 3 are about particulars of the Applicant and Respondents in the matter, and also the reason for filing the present application, which calls for no comments from this Answering Respondent No. 2.
2. That the averments made in the Paras 1 to 6 are about particulars of the Petitioner and Respondents, which is matter of court record and therefore no comment from this Answering Respondent No. 2.
3. That averments made in Para 7 are regarding challenge of the petitioner to the validity of Environmental Clearance (EC) for project within the 500 mtrs. of No Development buffer zone obtained by the Respondent No. 5 i.e M/s Arihant Superstructures Limited after concealing the fact of existence of the Common Hazardous Waste Treatment Storage and Disposal Facility, hereinafter referred as "CHWTSDF", near the project in question which is in violation of CPCB Guidelines. In this regard, this Answering Respondent submits that the State Environmental Impact Assessment Authority (hereafter referred as "SEIAA") i.e. Respondent No. 4 is the prescribed Authority for grant of Environmental Clearance as per the notification no. S.O 1553 dated 14/09/2006 notified under the Environment (Protection) Act, 1986 for all projects or activities included as Category 'B' which included the project in question i.e. Building & Construction. Hence, the averments made in para 7 on Environmental Clearance pertains to Respondent No. 4.



Further, with regard to the no development buffer zone around secured landfill in a CHWTSDF and violation of CPCB guidelines, it is submitted that CPCB has published Guidelines "Criteria for Hazardous Waste Landfills" 2001, under section 2 i.e. Locational Criteria it is stipulated that:

"2.0 LOCATIONAL CRITERIA

HW Landfills shall not be located within a certain distance of the following lakes, ponds, rivers, wetlands, flood plains, highways, habitation, critical habitat area, water supply wells, Airports, coastal zone. If it is absolutely essential to site a landfill within the restricted zone, then appropriate design measures are to be taken and prior permission from the S PCB/PCC should be obtained.

(a) ...

(b) ...

(c) ...

(d)...

(e) Habitation: A landfill site shall be atleast 500m from a notified habitation area. A Zone of 500 m around a landfill boundary should be declared a no-development buffer zone after the landfill location is finalized.

(f)..

..."

It is also submitted that the provision for no development buffer zone of 500 meters has been specified in the Criteria for Hazardous Waste Landfills, 2001" to safeguard human health in case of any adverse impacts from the landfills. Copy of Relevant portion of the said guidelines is annexed and marked as "**Annexure R2-I**".

It is also further submitted that as per the Schedule VII read with Rule 21 of the HOWM Rules 2016, the State Government has been entrusted with the duty of identification and notification of sites for CHWTSDF.



4. That averments made in Para 8-10 are about Talaja Industrial Area and Talaja Manufacturers Association (hereinafter referred as "TMA") which calls for no comments from this Answering Respondent.
5. That averments made in Para 11 are about the management of hazardous waste in CHWTSDF, contention of the Appellant regarding issues on daily operation of industries due to proposed residential township and resolution taken by managing committee of TMA for filling of appeal before the Hon'ble NGT. These averments are matter of court record and hence no comments from this Answering Respondent.
6. That averments made in Para 12-14 are about legal procedure followed for identification and notification of site for CHWTSDF by MIDC, approval for establishment & operation of CHWTSDF by Respondent No. 3 i.e. Maharashtra State Pollution Control Board. Hence, the content of the para relates to Respondent No. 03 and calls for no comments from this Answering Respondent.
7. That averments made in Para 15 are about CPCB guidelines "Criteria of Hazardous Waste Landfills, 2001" for declaring 500 mtr. from TSDF facility as no development buffer zone. In reply to the said averments, this Answering Respondent wants to reiterate the reply made in Para 4 above.
8. That averments made in Paras 16 & 17 are regarding construction activity for residential township has been started at about 50 meters (as per google earth image) from the operational CHWTSDF and the same violates the guidelines issued by CPCB.

In this regard, it is submitted that as per section 2(e) of CPCB Guidelines "Criteria for Hazardous Waste Landfills" 2001 "*A landfill site shall be atleast 500m from a notified habitation area. A Zone of 500 m around a landfill boundary should be declared a no-development buffer zone after the landfill location is finalized.*" The said Section 2 also stipulates that if it is absolutely essential to site a landfill within the restricted zone, then appropriate design measures are to be taken and prior permission from the SPCB/PCC should be obtained. Further, State Government has been entrusted with the duty of identification and notification of sites for CHWTSDF as per the aforesaid provisions under HOWM Rules 2016.



9. That averments made in Para 18-25 is related to inquiry by members of TMA on grant of EC, concealment of information and making false declaration related to existence and operation of the CHWTSDF around the proposed project in the Form-1 by Respondent No. 5 to Respondent No. 4 and recorded of the discussions on which EC has been granted by Respondent No. 4 without verification of the submissions made by Respondent no. 5.

In this regard, this Answering Respondent submits that SEIAA i.e. Respondent No. 4 is the prescribed Authority for grant of Environmental Clearance as per the notification no. S.O 1553 dated 14/09/2006 notified under the Environment (Protection) Act, 1986 for all projects or activities included as Category 'B' which included the project in question i.e. Building & Construction. Hence, the content of para on Environmental Clearance is related to Respondent No. 4 and calls for no comments from this Answering Respondent.

10. That averments made in Para 26 is about the provision for 500 meter no development buffer zone as per CPCB guidelines "Criteria for Hazardous Waste Landfills" 2001. In this regard, this Answering Respondent wants to reiterate the comments made at para 3 above.
11. The averments made in Para 27 is related to Amended Guidelines on Provision of Buffer Zone around Waste Processing and Disposal Facilities-2019 and Protocol for Assessing Proposal for Development of Projects in Buffer zone of CHWTSDF, 2021 and Protocol for Assessing Proposal for Development of Projects in Buffer zone of CHWTSDF, 2021 issued by CPCB.

In this regard, this Answering Respondent submits that the Amended Guidelines on provision for buffer zone referred is related to waste processing and disposal facilities for Municipal Solid Waste (MSW), the same is not applicable on facilities handling and managing the Hazardous Waste. For buffer zone of CHWTSDF, the CPCB guidelines "Criteria for Hazardous Waste Landfills, 2001" is applicable.

Further, with regard to Protocol for Assessing Proposal for Development of Projects in Buffer zone of CHWTSDF, 2021, it is submitted that, the said protocol is applicable only in case of development of projects in the no development buffer zone of Closed CHWTSDF, and the CHWTSDF, MIDC Taloja (referred in the matter) is in operation. The said guidelines have been communicated to all the SPCB/PCCs with

request to bring into the notice of concerned agencies/authorities and adherence while granting permission to development projects in buffer zone of Closed TSDF. Copy of the said letter issued to SPCBs/PCCs in this regard is annexed and marked as "Annexure R2-II."



12. That the averments made in Para 28 (A) to (C) are ground of application made by Appellant wherein it has been mentioned that the EC granted by Respondent No. 4 has been obtained by the Respondent No. 5 on basis of false/misleading facts submitted. Hence, the content of para on Environmental Clearance is related to Respondent No. 4 and calls for no comments from this Answering Respondent.
13. That the averments made in Para 28 (D) is ground of application made by appellant wherein provision for "No development buffer zone" as per clause 2 (e) of the CPCB Guidelines "Criteria for Hazardous Waste Landfills 2001" has been referred. Further, amended guidelines of 2020 has been mentioned. In this regard, the comments of this Answering Respondent, as at para 3 above, may kindly be referred. It is also submitted that, CPCB has not amended any guidelines related to "no development buffer zone" for CHWTSDF in 2020.
14. The averments made in Para 28 (E) is ground of application made by Appellant wherein the Protocol for Assessing Proposal for Development of Projects in Buffer zone of CHWTSDF, 2021 issued by CPCB, definition of Operational TSDF and clauses regarding residential activity have been mentioned. In this regard, this Answering Respondent submits that the said protocol is for development of projects in the Buffer zone of Closed TSDFs. Further, as per the said protocol, clause 7.0(m) SPCB/PCC shall restrict sensitive projects/ activities having maximum period of human exposure and may consider the other projects with minimum human exposure and accordingly Residential Activities have been categorized as "Sensitive Projects". Also clause 7.0(n) of the said protocol states that "*As far as possible, no residential activities shall be allowed within the buffer zone. However, the residential activity may be permitted in the low risk buffer zone.*"
15. That the averments made in Para 28 (F) is ground of application made by Appellant wherein it has been stated that the impugned EC in question shall be set aside as the same has been granted by Respondent No. 4 on the false submission made by the Respondent No. 5. Therefore, this Answering Respondent has no comments to offer in this regard.



16. That the averments made in Para 28 (G) is ground of application made by Appellant wherein information about Taloja Industrial Area and units operating, concept of buffer zone to avoid environmental hazard on human health, etc., needs no comments from this Answering Respondent.
17. That the averments made in Para 28 (H) under grounds, Appellant cited the Judgment dated 17.02.20214 passed by Hon'ble High Court of Gujarat, Ahmedabad, in the matter of Mahila Utkarsh Mandal v/s Sharda Developers & Ors. wherein Hon'ble High Court observed about the distance criteria of 500 meters from landfill shall be complied with in its letter and spirit unless such restriction imposed is found to be ultra vires any statutory provision and set aside the EC granted. These averments are matter of court records, and hence no comments from this Answering Respondent.
18. That the averments made in Para 28 (I) under heading Grounds, wherein Appellant cited the Order passed by Hon'ble Supreme Court, in the matter of Hanuman Laxman Aroskar Vs. Union of India & Ors. These averments are matter of court records, and hence no comments from this Answering Respondent.
19. The averments made in Para 28 (J) under the heading Grounds, wherein it has been mentioned that TSDF site was selected after satisfying all the requirements of "Criteria for Hazardous Waste Landfills, 2001" including distance of 500 meters from any habitation. Further, any habitation after notification of TSDF site in the no development buffer zone violates the aforesaid criteria. In this regard, it is humbly submitted that, as per the Rule 16(2) of the HOWM Rules 2016, the operator of common facility or occupier of a captive facility, shall design and set up the treatment, storage and disposal facility as per technical guidelines issued by the Central Pollution Control Board from time to time and shall obtain approval from the State Pollution Control Board for design and layout in this regard.

In view of the aforesaid provisions under Rule 16(2) of the HOWM Rules, 2016 read with the aforesaid Para 2 of CPCB's guidelines - "Criteria for Hazardous Waste Landfills, 2001", the content of the Para 28(j) relates to Respondent No. 03 as the Respondent No. 03 (i.e. Maharashtra Pollution Control Board) is the concerned State Pollution Control Board who is to grant approval for design and layout of CHWTSDF and applicable Zone of 500 m or more or less provided/required thereto around the

CHWTSDF as no-development buffer zone as per design measures in the design and layout approved by them.

20. That the averments made in Para 28 (K) under heading Grounds, wherein reference has been made to past environmental outbreak such as Bhopal gas Tragedy, Ammonia leakage etc. The said averments are matter of record and hence invite no comments from this Answering Respondent.

That in light of the above submissions, it is humbly submitted that this Answering Respondent No. 2 i.e. CPCB shall be abide by any order passed by this Hon'ble Tribunal.


DEPONENT

VERIFICATION

Verified at Pune, on this day of January 2023 that the averments made in the above affidavit are true and correct to the best of my knowledge. Nothing has been concealed therein.

भरत कुमार शर्मा/Bharat Kumar Sharma
क्षेत्रीय निदेशक / Regional Director
केंद्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
क्षेत्रीय निदेशालय, पुणे/Regional Directorate, Pune
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार
M/o Env't. Forest & Climate Change, Govt. of India
रो हाउस नंबर-1, संजीवनी निसर्ग, बालेवाडी, पुणे-411045
New House No.-1, Sanjivani Nisarg, Balewadi, Pune-411045


DEPONENT – Respondent No. 2

Counsel for Respondent No. 2



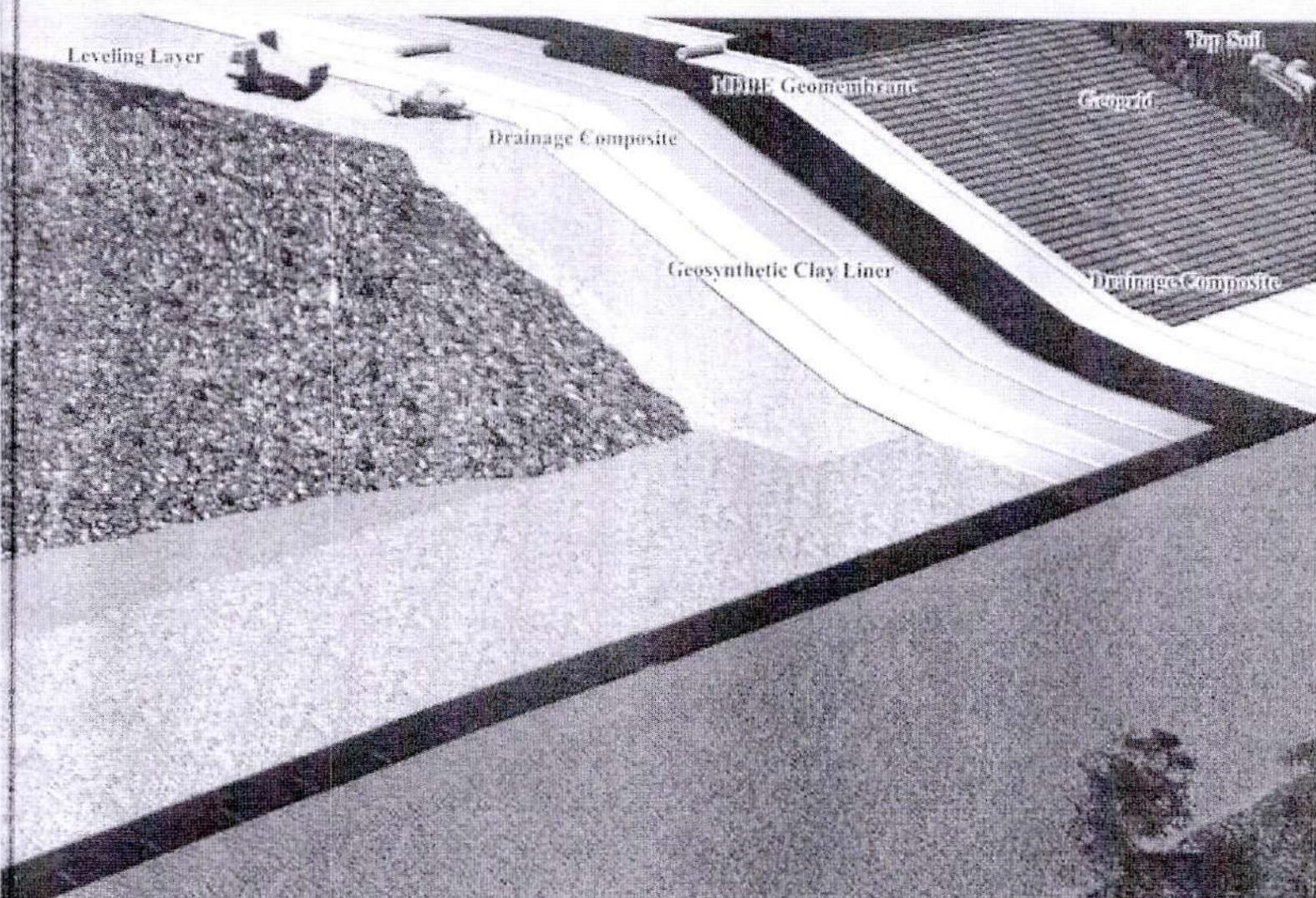
ATTESTED


MANISHA SAMEER CHITNIS
NOTARY
GOVERNMENT OF INDIA
16 JAN 2023

Annexure R2-I

Hazardous Waste Management
Series : HAZWAMS/17/2000-01

CRITERIA FOR HAZARDOUS WASTE LANDFILLS



**CENTRAL POLLUTION CONTROL BOARD
MINISTRY OF ENVIRONMENT & FORESTS**

e-mail : cpcb@alpha.nic.in

Website : <http://envfor.nic.in/cpcb>

February, 2001 TRUE COPY

CRITERIA FOR HAZARDOUS WASTE LANDFILLS

1.0. APPLICABILITY

The criteria stated hereafter apply to owners and operators of facilities that dispose hazardous waste in landfills. The term 'hazardous waste landfill' (HW Landfill) is used to designate a waste disposal unit, designed and constructed with the objective of minimum impact to the environment. This term encompasses other terms such as "secured landfill", "engineered landfill", "waste mounds", "waste piles" etc.

2.0. LOCATIONAL CRITERIA

HW Landfills shall not be located within a certain distance of the following : lakes, ponds, rivers, wetlands, flood plains, highways, habitation, critical habitat area, water supply wells, Airports, coastal zone. If it is absolutely essential to site a landfill within the restricted zone, then appropriate design measures are to be taken and prior permission from the SPCB/PCC should be obtained :

- (a) Lake or Pond : No landfill shall normally be constructed within 200 m of any lake or pond. Because of concerns regarding runoff of waste contaminated water, a surface water monitoring network with approval of SPCB/PCC shall be established.
- (b) River : No landfill shall be constructed within 100 m of a navigable river or stream.
- (c) Flood Plain : No landfill shall be constructed within a 100 year flood plain. A landfill may be built within the flood plains of secondary streams if an embankment is built along the stream side to avoid flooding of the area. However, landfills must not be built within the flood plains of major rivers unless properly designed protection embankments are constructed around the landfills.
- (d) Highway : No landfill shall be constructed within 500 m of the right of way of any state or national highway.
- (e) Habitation : A landfill site shall be atleast 500 m from a notified habitated area. A zone of 500 m around a landfill boundary should be declared a no-development buffer zone after the landfill location is finalised.
- (f) Public parks : No landfill shall be constructed within 500 m of a public park.

- (g) Critical Habitat Area : No landfill shall be constructed within critical habitat areas including reserved forest areas. A critical habitat area is defined as the area in which one or more endangered species live. It is sometimes difficult to identify a critical habitat area. If there is any doubt then the SPCB/PCC shall be consulted for clarification.
- (h) Wetlands : No landfill shall be constructed within wetlands. It is often difficult to identify a wetland area. Maps may be available for some wetlands, but in many cases such maps are absent or are incorrect. If there is any doubt, then the SPCB/PCC shall be consulted for clarification.
- (i) Airports : No landfill shall be constructed within a zone around Airports as notified by the regulatory authority or the aviation authority.
- (j) Water Supply Well : No landfill shall be constructed within 500 m of any water supply well.
- (k) Coastal Regulation Zone : No landfill shall be sited in a coastal regulation zone.
- (l) Ground water table level : No landfill shall be located in areas where the ground water table will be less than 2 m below the base of the landfill.
- (m) Other criteria may be decided by the planners in consultation with SPCB/PCC commensurate with specific local requirements such as presence of monuments, religious structures etc.

3.0. SITE SELECTION

Hazardous waste landfills should preferably be located in areas of low population density, low alternative land use value, low ground water contamination potential and at sites having high clay content in the subsoil.

A HW landfill will be selected following the guidelines published by MoEF. The step by step procedure will be as follows

- (i) Earmarking a 'search area' taking into account the location of the waste generation units and a 'search radius' (typically 5 to 250 km). The search area will be so chosen that it minimises the number of HW landfills in any region or state
- (ii) Identification of a list of potential sites on the basis of
 - (a) availability of land
 - (b) collection of preliminary data
 - (c) restrictions listed in the locational criteria (section 2.0)



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Annexure R2-II
केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

E-MAIL

F.No. CP-21/9/2021-WM-II-HO-CPCB-HO

September 07, 2021

To

The Member Secretary

All SPCBs/PCCs (as per list enclosed)

Sub: Protocol for assessing proposals of Development Projects in buffer zone of closed TSDF.

Sir/Madam,

Central Pollution Control Board (CPCB) in 2001 published 'Criteria for Hazardous Waste Landfills' for setting up TSDF. The guidelines prescribed provision of *no-development buffer zone of 500m around landfill sites. However, there were no guidelines if the buffer zone could be developed after closure of TSDF.* In this context, CPCB received representations requesting to examine the existing provisions and revise for permitting activities in the buffer zone of closed TSDF.

In this regard, CPCB constituted an Expert Group comprising members from IIT-Delhi, NEERI-Nagpur, NGRI-Hyderabad and CPCB, which examined the issue and suggested a protocol for assessing proposals of development projects in buffer zone of closed TSDF sites. The protocol delineates the process to be followed by various authorities for evaluating potential risks and ensuring necessary safeguards, while assessing the proposals of development projects in buffer zone of closed TSDF sites.

The final "*Protocol for assessing proposals of Development Projects in buffer zone of closed TSDF*" is available on CPCB website at <https://cpcb.nic.in/technical-guidelines/>.

You are requested to kindly bring it to the notice of concerned agencies/authorities and guidelines are adhered to for ensuring protection of environment and safeguarding public health, while considering grant of permissions to development projects in the buffer zone of closed TSDF.

Yours faithfully,

(Prashant Gargava)
Member Secretary

List of all the State Pollution Control Boards (SPCBs) & Pollution Control Committees (PCCs)

1.	The Member Secretary Andhra Pradesh Pollution Control Board D. No. 33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamvari Street, Kasturibaipet, Vijayawada – 520 010, Andhra Pradesh	2.	The Member Secretary Arunachal Pradesh Pollution Control Board Department of Environment & Forests, Paryavaran Bhawan, Yupia Road, Papu Nalah, Naharlagun- 791110, Arunachal Pradesh
3.	The Member Secretary Assam Pollution Control Board Bamunimaiden, Guwahati – 781021 Assam	4.	The Member Secretary Andaman & Nicobar Pollution Control Committee Dept. Of Sc. and Technology Dollygunj Van Sadan, Haddo P.O. Port Blair– 744 102, Andaman & Nicobar
5.	The Member Secretary Bihar Pollution Control Board Parivesh Bhawan, Plot No. NS-B/2 Patliputra Industrial Area, Patliputra, Patna-800023, Bihar	6.	The Member Secretary Chandigarh Pollution Control Committee Paryavaran Bhawan, Ground Floor Madhya Marg, Sector C19-B, Pin: 160 019, Chandigarh
7.	The Member Secretary Chhattisgarh Environment Conservation Board Paryavas Bhawan, North Block Sector-19, Naya Raipur-490099, Chhattisgarh	8.	The Member Secretary Daman, Diu & Dadra & Nagar Haveli Pollution Control Committee Fort Area, Court Compound, Moti Daman- 396220, Daman
9.	The Member Secretary Delhi Pollution Control Committee 4 th Floor, ISBT Building, Kashmiri Gate, Pin: 110006, Delhi	10.	The Member Secretary Gujarat Pollution Control Board Paryavaran Bhawan, Sector 10-A, Gandhi Nagar– 382010, Gujarat
11.	The Member Secretary Goa Pollution Control Board Nr. Pilerne Industrial Estate, Opp. Saligao Seminary, Saligao-Bardez- 403511, Goa	12.	The Member Secretary Haryana Pollution Control Board C-11, Sector-6 Panchkula Haryana-134 109, Chandigarh
13.	The Member Secretary Himachal Pradesh Pollution Control Board Paryavaran Bhawan, Phase-III, Below BCS, New Shimla – 171 009, Himachal Pradesh	14.	The Member Secretary Jharkhand State Pollution Control Board T.A. Building, HEC, P.O. Dhurwa, Ranchi-834 004, Jharkhand
15.	The Member Secretary J&K Pollution Control Board, Parivesh Bhawan, Shiekh-ul-Campus, behind Govt. Silk Factory, Raj Bagh, Srinagar (J&K)	16.	The Member Secretary Karnataka State Pollution Control Board, Parisara Bhavana, 1 st to 5 th Floor 49, Church Street, Bengaluru – 560 001, Karnataka
17.	The Member Secretary Kerala Pollution Control Board Pattom Palace, P.O. Thiruvananthapuram– 695 004, Kerala	18.	The Member Secretary Lakshadweep Pollution Control Committee Lakshadweep Administration, Dept. Of Sc. and Technology & Environment Kavaratti Island-682 555, Lakshadweep
19.	The Member Secretary Maharashtra Pollution Control Board Kalptaru Point, 2 nd - 4 th Floor, Opp. Cine Planet, Sion Circle, Sion (E), Mumba – 400 022, Maharashtra	20.	The Member Secretary Madhya Pradesh Pollution Control Board Paryavaran Parisar, Sector E-5, Arera Colony, Bhopal – 462 016, Madhya Pradesh

21.	The Member Secretary Manipur Pollution Control Board Near Imphal West D.C. Office Complex, Lamphelpat, Imphal- 795 004, Manipur	22.	The Member Secretary Meghalaya Pollution Control Board Arden, Lumpyngngad, Shillong- 793 014, Meghalaya
23.	The Member Secretary Mizoram Pollution Control Board New Secretariat Complex, Khatla, Thlanmual Peng, Aizawl- 796001, Mizoram	24.	The Member Secretary Nagaland Pollution Control Board Signal Point, Dimapur- 797112, Nagaland
25.	The Member Secretary State Pollution Control Board, Odisha Paribesh Bhawan, A-118, Nilakantha Nagar, Unit-VIII, Bhubaneswar- 751 012, Odisha	26.	The Member Secretary Puducherry Pollution Control Committee Department of Science, Technology and Environment III rd Floor, PHB Building, 5, Anna Nagar- 605005, Puducherry
27.	The Member Secretary Punjab Pollution Control Board Vatavaran Bhawan, Nabha Road Patiala- 147 001, Punjab	28.	The Member Secretary Rajasthan Pollution Control Board 4, Institutional Area, Jhalana Doongri Jaipur - 302 004, Rajasthan
29.	The Member Secretary Sikkim Pollution Control Board Forest, Environment Wildlife Management Department, Government of Sikkim, Forest Secretariat Annex I, Ground Floor, Deorali, Gangtok -737102, East Sikkim	30.	The Member Secretary Tamil Nadu Pollution Control Board No. 76, Mount Salai Guindy, Chennai - 600 032, Tamilnadu
31.	The Member Secretary Telangana Pollution Control Board Paryavaran Bhawan, A-III Institutional Estate, Sanathnagar Hyderabad - 500018, Telangana	32.	The Member Secretary Tripura Pollution Control Board, Parivesh Bhawan, Pandit Nehru Complex, Gorkhabasti P.O. Kunjaban, Agartala- 799 006, Tripura
33.	The Member Secretary Uttar Pradesh Pollution Control Board Building No TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow - 226 010, Uttar Pradesh	34.	The Member Secretary Uttarakhand Environment Protection & Pollution Control Board 46B, IT Park, Sahastradhara Road, Dehradun-248001 Uttarakhand
35.	The Member Secretary West Bengal Pollution Control Board Paribesh Bhawan, 10A, Block- LA, Sector III, Salt Lake City, Calcutta- 700106, West Bengal		